

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-302  
IB-1906/ND/2019

IN THE MATTER OF:

M/s. Tech India Engineers Pvt. Ltd.

Vs

M/s. Trihmpk Realty Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC,2016

Order delivered on 17.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rasbula

For the Respondent : Adv. Yogesh Jagra and Adv. Alisha Chopra

ORDER

After some arguments, it has come to our notice that page 58 is not enclosed in the reply filed by the Ld. Counsel for respondent. Ld. Counsel for respondent is directed to file the reply by filing the supplementary affidavit. List the case on 08.01.2020.

Sd/-

(SAROJ RAJWARE)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)